## GOVERNMENT OF INDIA COMMERCE AND INDUSTRY LOK SABHA

UNSTARRED QUESTION NO:812 ANSWERED ON:24.07.2015 Working Group/Think Tank on Patent Law/IPR Raj Dr. Udit

## Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Government has constituted any Working Group/Think Tank on patent laws and to prepare National Intellectual Property Rights (IPR) policy;
- (b) if so, the objectives and composition thereof;
- (c) whether the Working Group/Think Tank has since submitted its report to the Government;
- (d) if so, the recommendations made by it along with the follow-up action taken by the Government thereon; and
- (e) if not, the time by which the Working Group/Think Tank is likely to submit its final report?

## **Answer**

- (a)&(b): Yes, Madam. The Government has constituted a six member Think-Tank consisting of Justice Prabha Sridevan, Retired Chairperson, Intellectual Property Appellate Board as Chairperson and Ms. Prathiba Singh, Senior Advocate, Sh. N.K Sabharwal, Retd. Deputy Director General, World Intellectual Property Organization, Ms.Punita Bhargava, Advocate, Inventure IP, Dr.Unnat Pandit, earlier working with Cadila Pharmaceuticals Limited and Sh.Rajeev Srinivasan, Ex-Director, Asian School of Business, Thiruvanthapuram as Members. The objective of the IPR Think-Tank is to prepare a draft National IPR Policy that would stimulate innovation across sectors in the country and to provide advice on other issues concerning the IPRs.
- (c) Yes, Madam.
- (d) The IPR Think-Tank has made suggestions on IP Awareness and Promotion, Creation of IP, Legal and Legislative Framework, IP Administration and Management, Commercialization of IP, Enforcement and Adjudication and Human Capital Development in its report. The report has been sent to various Ministries/Departments for comments.
- (e) Question does not arise.

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